

SECTION IV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 690-694, 4558-4560, 7631, 7632, 7636, 6289, AND 8106-8108 OF

2011

WITH

C.A. NOS. 5589-5592, 7523, 9144 AND 7282 OF 2012

WITH

C.A. NOS. 1516, 3263, 5081, 6275 AND 78 OF 2013

Yasdev Inder Singh & Ors. etc. etc.

...Appellants

VERSUS

President LAQ Tribunal Amritsar & Ors.

...Respondents

OFFICE REPORT

The instant appeals are by Special Leave granted by this Court's Order dated 14.01.2011, 10.05.2011, 29.08.2011, 29.07.2011, 16.09.2011, 23.07.2012, 12.10.2012, 04.12.2012, 10.10.2012, 15.02.2013, 08.04.2013, 31.03.2014 and 02.01.2013 respectively.

SERVICE POSITION IS AS UNDER :-

CIVIL APPEAL NOS. 690-694 OF 2011

There are four respondents in C.A. Nos. 690-693 of 2011 and three respondents in C.A. No. 694 of 2011. Mr. Arun K. Sinha, Advocate has put in appearance on behalf of common Respondent No. 3 in C.A. Nos. 690-693 of 2011 and Respondent No. 2 in C.A. No. 694 of 2011. Respondent No. 1 common in all matters, Respondent Nos. 2 and 4 in C.A. No. 690-693 of 2011 and Respondent No. 3 in C.A. No. 694 of 2011 have been served through High Court but no one has chosen to enter appearance so far.

Counsel for the appellant has filed Statement of Case on 19.10.2012 but Counsel for the Respondent has not filed Statement of Case till date.

CIVIL APPEAL NOS. 4558-4560 OF 2011

There are three common Respondents. Respondent No. 2 is represented by Mr. Arun K. Sinha, Advocate. Respondent Nos. 1 and 3 have been served through High Court but have not chosen to enter appearance so far.

The District & Sessions Judge, Amritsar has intimated that Respondent No. 1 has no personal interest in Civil Appeals as the case was decided by his Ld. Predecessor in his office capacity. (copy enclosed).

It is further submitted that neither Counsel for the appellant nor Counsel for the Respondent No. 2 have not filed Statement of Case.

CIVIL APPEAL NOS. 7631, 7632 AND 7636 OF 2011

There are three Respondents in C.A. No. 7631 of 2012. Respondent No. 1 has been served through High Court but has not chosen to enter appearance. The names of Respondent Nos. 2 and 3 have been deleted vide Court's Order dated 29.08.2011 passed in Interlocutory Application No. 2.

There are two Respondents in C.A. No. 7632 of 2011. Respondent No. 1 has been served through High Court but has not chosen to enter appearance. The name of Respondent No. 2 has been deleted vide Court's Order dated 29.08.2011 passed in Interlocutory Application No. 2.

There are five Respondents in C.A. No. 7636 of 2011. Respondent No. 1 has been served through High Court but has not chosen to enter appearance. The names of Respondents Nos. 2 to 5 have been deleted vide Court's Order dated 29.08.2011 passed in Interlocutory Application No. 2. Service is complete in the above mentioned matters.

It is submitted that Counsel for the Appellant in all the matters have not filed Statement of Case till date.

CIVIL APPEAL NO. 6289 OF 2011

There are 44 Respondents. Respondent Nos. 4 and 16 are represented by Mr. C.S. Ashri, Advocate. Respondent Nos. 1 to 3 have been served with Notice through High Court but has not chosen to enter appearance. Respondent Nos. 5 to 15 and 17 to 44 are deleted from the array of the parties vide Court's order dated 16.01.2013. Service is complete.

It is submitted that Counsel for the Appellant as well as Counsel for the Respondent Nos. 4 and 16 have filed Statement of Case on 21.07.2012 and 26.06.2014 respectively.

CIVIL APPEAL NOS. 8106-8108 OF 2011

There are common 4 Respondents. Respondent No. 3 is represented by Mr. Chandan Kumar Rai, Advocate. Respondent Nos. 2 and 4 have been served with Notice at SLP stage but have not chosen to enter appearance.

It is submitted that the District & Sessions Judge, Amritsar has intimated that Respondent No. 1 has no personal interest in Civil Appeals as the case was decided by his Ld. Predecessor in his office capacity.(Copy enclosed). Service is complete.

It is further submitted Counsel for the Appellants has on 28.09.2012 filed Statement of Case. As per Court's Order dated 22.03.2013 matters shall be heard without the Statement of Case of the respondent.

C.A. NOS. 5589-5592 OF 2012

There are three Respondents in C.A. Nos. 5590, 5591 of 2012 and they have been served with Notice at SLP stage but have not chosen to enter appearance. There are nine Respondents in C.A. No. 5589 of 2012 and four respondents in C.A. No. 5592 of 2012. The names of Respondent Nos. 4-9 in C.A. No. 5589 of 2012 and Respondent No. 4 in Civil Appeal No. 5592 have been deleted from the array of parties vide Court' s Order dated 19.11.2012 passed in I.A. No. 8-11. Service is complete.

It is submitted that Counsel for the Appellant has filed Statement of Cases on 16.04.2013 and 09.09.2013.

CIVIL APPEAL NO. 7523 OF 2012

There are ten Respondents. Respondent Nos. 1 and 3, 5 to 8 are represented M/s. Shreepal Singh and Subhashish Bhowmick, Advocates respectively. Respondent Nos. 2, 4, 9 and 10 have been served with Notice but have not chosen to enter appearance.

C.A. NO. 9144 OF 2012

There are four Respondents. Respondent Nos. 1 and 2 have been served with Notice through High Court. High Court vide its letter dated 03.04.2013 has reported that Respondent No. 3 is residing abroad and Respondent No. 4 has expired. Counsel for the Appellant was asked vide this Registry's letter 27.05.2013 to take steps regarding Respondent Nos. 3 and 4 but Counsel has not taken any steps till date.

Service is incomplete.

C.A. NO. 7282 OF 2012

There are 10 Respondents. Respondent No. 1 is represented through Mr. Shreepal Singh, Advocate. Respondent Nos. 2 to 8 have been served with Notice through High Court but have not chosen to enter appearance. Notice in respect of Respondent Nos. 9 and 10 have been received back unserved with report that 'not trace' at the given address. Counsel for the appellant vide this Registry's letter dated 08.02.2014 was asked to furnish latest and correct address but he has not done the needful so far.

C.A. NO. 1516 OF 2013

There are two Respondents. Certificate of Service has been received from High Court in respect of Respondent No. 1. Service on Respondent No. 1 is complete. Respondent No. 2 is deleted from the array of parties vide Court's Order dated 15.02.2013 passed in I.A. No. 2.

Service is complete.

C.A. NO. 3263 OF 2013

There are three Respondents. Respondent Nos. 1 have been served with Notice through High Court. Respondent No. 2 is represented by Mr. Santosh Kumar, Advocate. High Court vide its letter dated 24.08.2013 has reported that Respondent No. 3 has expired. Counsel for the Appellant was asked vide this Registry's letter 24.12.2013 to take steps regarding Respondent No. 3 but Counsel has not taken any steps till date.

Service is incomplete.

C.A. NO. 5081 OF 2013

There are eight Respondents. Respondent Nos. 1 and 2 have served with Notice through High Court. The names of proforma Respondent Nos. 3 to 8 have been deleted from the array of the parties vide Court's Order dated 31.03.2014 passed in I.A. No. 3.

Service is complete.

Original Record is still awaited from the High Court.

C.A. NO. 6275 OF 2013

There are eleven Respondents. Respondent Nos. 3 to 11 have been deleted from the array of the parties vide Court's Order dated 04.04.2014 passed in I.A. No. 2. Certificate of Service is awaited from the High Court in respect of Respondent Nos. 1 and 2.

Service is not complete.

Original Record is still awaited from the High Court.

C.A. NO. 78 OF 2013

There are four Respondents. Respondent Nos. 1 to 3 have served with Notice through High Court. High Court vide its letter dated 05.04.2013 has reported that Respondent No. 4 namely Smt. Kartar Kaur has been received back unserved with report that "House No. and Street No." not given. Counsel for the Appellant was asked vide this Registry's letter 02.05.2013 to give the latest and correct address but Counsel has not taken any steps till date. Service is complete.

It is submitted that Counsel for the Appellant has filed Statement of Case.

Original Records have been received from High Court in all the matters except in C.A. Nos. 5081 and 6275 of 2013.

The appeals above-mentioned are listed before the Hon'ble Court with this report.

Dated this the 8th day of July, 2014.

Sd/-
ASSISTANT REGISTRAR

Copy to:

1. Ms. Amita Gupta, Advocate
2. Mr. Nikhil Goel, Advocate
3. Mr. Chandan K. Rai, Advocate
4. Mr. E.C. Agrawala, Advocate
5. Mr. C.S. Ashri, Advocate
6. Mr. Arun K. Sinha, Advocate
7. Mr. Subhasish Bhowmick, Advocate
8. Mr. Santosh Kumar, Advocate
10. Mr. Ashok Mathur, Advocate
11. Mr. Shreepal Singh, Advocate

ASSISTANT REGISTRAR